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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 51/2017 in T.P. No. 112/634A/NCLT/AHM/2016 (New)  
C.A. No.79/634A/CLB/MB/2015 (Old)**

Coram:

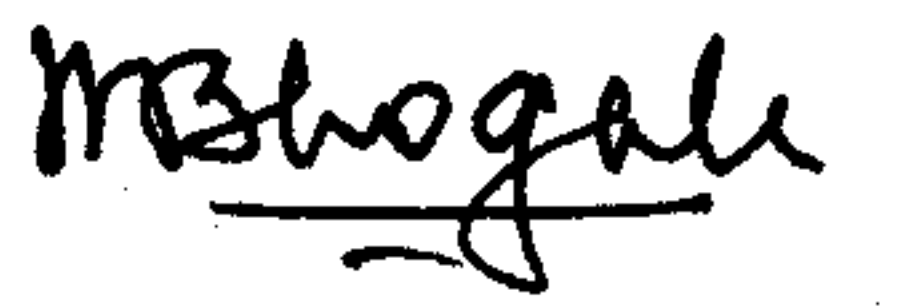
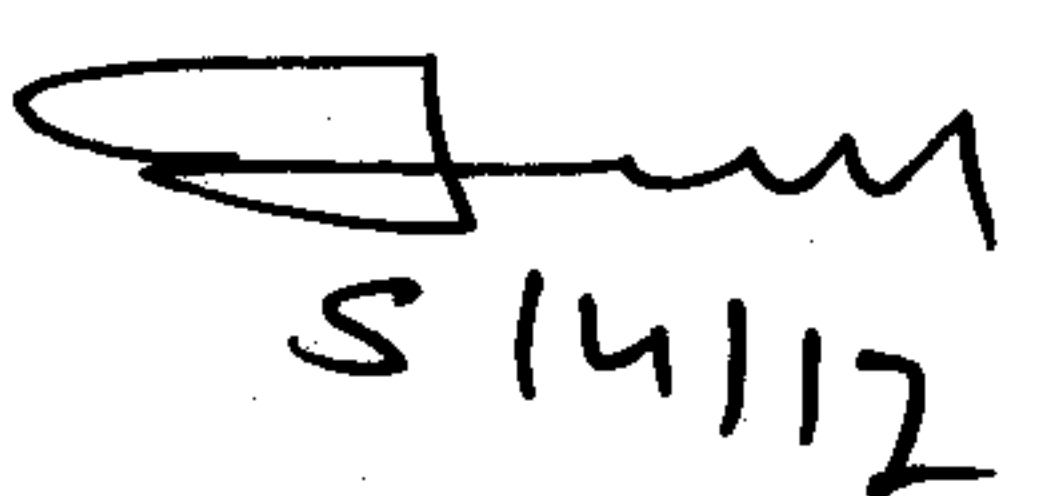
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017**

Name of the Company:

N.K. Vasu  
V/s  
Nijinay Trading Pvt. Ltd.

Section of the Companies Act: Section 634A of the Companies Act, 1956:

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mangesh Bhogale	Advocate	Applicant	
2.	J M Shah	Adv.	Applicant	 5/4/17

**ORDER**

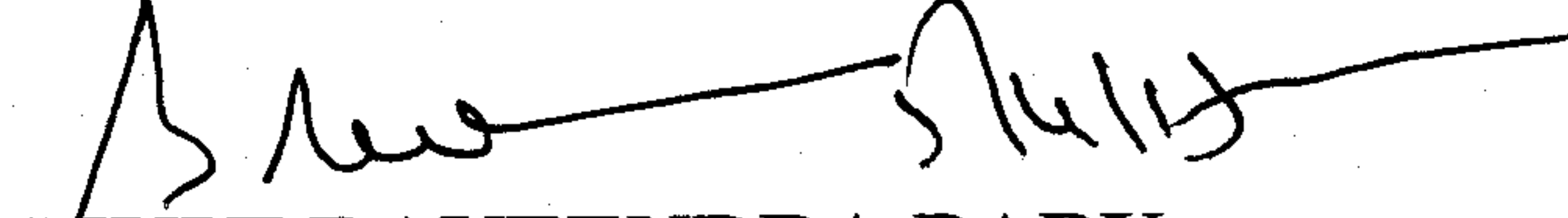
Learned Advocate Mr. Mangesh Bhogale present for Applicant. Learned Advocate Mr. J M Shah present for Applicant.

This application is filed under Rule 120 of NCLT rules to engage the services of another advocate in the place of previous advocate Mr. Mangesh Bhogale. On this application notice is given to previous Advocate Mangesh Bhogale.

Mr. Mangesh Bhogale present before this Court and represented that he received notice of the application and he has no objection for the applicant engaging another advocate.

Hence, Applicant is permitted to engage another counsel in the place of Mr. Mangesh Bhogale.

Application is allowed accordingly.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 5<sup>th</sup> day of April, 2017.